

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Under Rule 49-A of the rules framed under the Andaman and Nicobar Islands (Land Tenure) Regulation, 1926 the following grazing fees, and Chaudhri and Chaukidari fees are recoverable:—

(a) Grazing fees—

(i) Bullocks, cows, male and female buffaloes over 3 years of age, Rs. 2/- per head per annum in advance on 1st January.

(ii) Goats and sheep over one year of age, 50 naye Paise per head per annum in advance on 1st January.

(b) Chaudhri and Chaukidari fees—

At the rate of 12 nP. per mensem for Chaudhri and 12 nP. per mensem for Chaukidar from each wage earning occupant of a house payable half yearly in advance on 1st January and 1st July.

Under rule 49-B of the said rules *bona fide* agriculturists are exempted from payment of Grazing Fees in respect of a pair of plough cattle and two milch cows. Grantees or licencees of land, or their bonafide employees resident on the land under grant or licence are also exempted from payment of grazing fees in respect of cattle owned by them and grazed sololy within the limit of such land. Government grazing land exists all over. Grantees of land and Chaudhris and Chaukidars are exempted from the payment of Chaudhri and Chaukidari fees.

(c) No, Sir.

(d) It is correct that the rent receipts do not have columns showing details of land, the rent per unit etc. However, details of land held by each tenant are available in Khatunni. The rent rolls prepared on the basis of ex-

tent of land, number of heads of cattle etc. are published and the aggrieved persons have a right to represent against inaccuracies in the rolls.

Retirement Age of Government Employees

350. { Shri P. R. Chakraverti;
Shri Yamuna Prasad Mandal;
Shri N. P. Yadab;

Will the Minister of of Home Affairs be pleased to state:

(a) the number of States who have raised the age of retirement of Government employees to 58 years;

(b) whether the Southern Zonal Council took a decision on the matter at its recent meeting; and

(c) if so, the nature of the decision taken?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):

(a) Nine State Governments have so far intimated that they have raised the age of retirement to 58 years.

(b) No Sir.

(c) Does not arise.

Correspondence Course for Science Education

351. { Shri P. R. Chakraverti;
Shri Yamuna Prasad
Mandal;
Shri N. P. Yadab;
Shri P. C. Borooah;

Will the Minister of Education be pleased to state:

(a) whether Delhi University has started its correspondence course;

(b) whether this new system of education includes personal contact programme;

(c) whether the A.I.R. has agreed to broadcast instructions to students

taking courses through correspondence;

(d) how far the possibilities of including Science subjects and B. Ed. course in it have been explored; and

(e) whether any other university proposes to introduce correspondence course?

The Minister of Education (Shri M. C. Chagla): (a) Yes.

(b) Yes.

(c) The matter is under the consideration of the All India Radio.

(d) The possibilities of including Science subjects and B. Ed. Course in it are yet to be explored.

(e) No proposal has been received from any other university so far.

Schools for Tibetan Children

352. { **Shri Yamuna Prasad Mandal:**
Shri P. R. Chakraverti:
Shri N. P. Yadab:
Shri P. C. Borooh:

Will the Minister of Education be pleased to state:

(a) the number of schools for Tibetan Children started by the Tibetan Schools Society set up by the Union Ministry;

(b) where these schools are located;

(c) whether there is a proposal to start a school at Mount Abu; and

(d) the curriculum followed in these schools and to which university these are affiliated?

The Minister of Education (Shri M. C. Chagla): (a) 19

(b) Simla, Musoorie, Darjeeling, Dalhousie, Pachmarhi, Mysore, Tezu (NEFA), 13th Mile-Stone and 17th Mile-Stone in Changlang (NEFA), Ambikapur (Madhya Pradesh), Chandiragiri (Orissa), Sandeo and Pauri (Uttar Pradesh), Kangra and Ladakh.

(c) Yes, Sir.

(d) The schools have come upto lower middle standard only, and these will ultimately be affiliated to the Central Board of Secondary Education.

Tendentious Atlas

353. **Shri S. N. Chaturvedi:** Will the Minister of Home Affairs be pleased to state:

(a) whether an atlas showing the entire State of Jammu and Kashmir in Pakistan territory has been published by a firm in Calcutta and is being freely sold there and in other parts of West Bengal; and

(b) if so, what steps Government have taken to prescribe it and prevent its sale?

The Minister of State in the Ministry of Home Affairs (Shri Hathi):

(a) An atlas in Bengali entitled "Manchitra Pak Bhoomandal" stated to have been printed at Artine Press Private Ltd. 24, Ripon street, Calcutta-16 and published by Swapan Kumar Ghosh, S.D.& Sons, Calcutta containing some maps showing Kashmir within Pakistan territory was found on sale near Calcutta.

(b) A case under rule 41 of the Defence of India Rules, 1962 read with section 11 of the West Bengal Security of State Act, 1950 has been started by the Government of West Bengal and five persons (3 hawkers, 1 book-seller and one of the Directors of the said Artine Press) have been arrested. 25 copies of the atlas found in possession of the hawker have been seized. The Government of West Bengal are considering the forfeiture of the atlas.

Oil in Jaisalmer

354. { **Dr. L. M. Singhvi:**
Shri P. L. Barupal: